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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.695/92

Date of Order: 5.11.1992

BETWEEN :

I.Sambasiva Rao

.. Applicant.

A N D

1. Union of India,  
Rep: by its Secretary,  
Ministry of Defence,  
New Delhi.

2. The Scientific Adviser to the Minister of  
Defence & Director General Research &  
Development, Ministry of Defence,  
DHQ PO NEW DELHI - 110 011.

3. The Director, Defence Electronics  
Research Laboratory, Chandrayangutta,  
Lines, Hyderabad - 500 005.

.. Respondents.

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Counsel for the Applicant

.. Mr. K.Sudhakar Reddy

Counsel for the Respondents

.. Mr. N.R.Devraj

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CORAM

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHADRASEKHARA REDDY, MEMBER (JUDL.)

--- T.C.R

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To

1. The Secretary, Union of India,  
Ministry of Defence, New Delhi.
2. The Scientific Adviser to the Minister of  
Defence & Director General Research &  
Development, Ministry of Defence,  
DHQ PO, New Delhi-11
3. The Director, Defence Electronics  
Research Laboratory, Chandrayanagutta-Lines,  
Hyderabad-5.
4. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT, Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

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Order of the Division Bench delivered by  
Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

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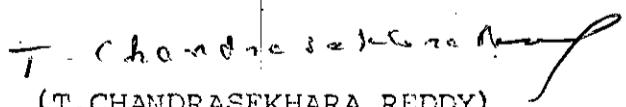
Mr K. Sudhakar Reddy, Advocate for the applicant and  
Mr NR Devraj, Standing Counsel for the respondents are present.  
Heard both sides with regard to the letter filed by the  
Applicant's counsel.

In the OAs that are similar to this OA 695/92, we have  
granted subsistence allowance w.e.f. 1.1.86 on the basis of the  
revised pay scales. Hence, we are of the opinion that it would  
be fit and proper to amend the judgement suitably to bring the  
judgement in this OA (695/92) also, on line with other judgements  
that are delivered later to this judgement. Hence, delete last  
two paras in the judgement in OA 695/92 and instead substitute  
the following paras.

"In the result, we direct the respondents to pay subsis-  
tence allowance to the applicant on the basis of the revised  
pay scales with effect from 1.1.1986 after deducting the amount  
that had already been paid towards subsistence allowance on the  
basis of the old pay scales.

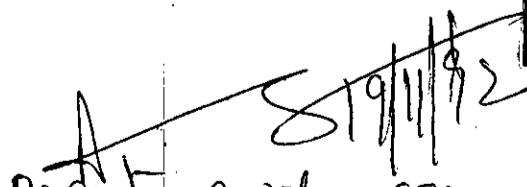
We further clarify that the rate at which the subsistence  
allowance had got to be paid will be the same rate as had been  
paid in the old pay scales (50% or 75% as the case may be). We  
give three months time to the respondents to implement the  
orders in this OA. The OA is allowed accordingly with no  
order as to costs."

  
(R. BALASUBRAMANIAN)  
Member (Admn)

  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 5th November, 1992

(Dictated in Open Court)

  
Deputy Registrar (S)

2000

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 5-11-1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No

in

O.A. No. 695/92

T.A. No.

(wp. No)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

Central Administrative Tribunal

DESPATCH

23 NOV 1992

No orders as to costs

HYDERABAD BENCH.

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X/1/92